



2023:PHHC:057184

**IN THE HIGH COURT OF PUNJAB AND HARYANA
AT CHANDIGARH**

117+219

CRWP 2757 of 2023 (O&M)

Date of Decision:24.04.2023

Imaan Singh Khara

...Petitioner

Vs.

State of Punjab and
others

...Respondents

CORAM : HON'BLE MR. JUSTICE N.S.SHEKHAWAT

Present:- Mr. Judgepreet Singh Warring, Advocate
for the petitioner.

Mr. Vinod Ghai, AG, Punjab with
Mr. Aman Pal, Addl. A.G., Punjab.

Ms. Tanu Bedi, Advocate
as Amicus Curiae.

N.S.SHEKHAWAT, J. (Oral)

CRM-W-548-2023

The petitioner/applicant has moved an application with a prayer to implead the Union of India as party respondent No. 8 for the proper adjudication of the matter.

Since, as per the learned Advocate General, Punjab, the alleged *detenue* Amritpal Singh has been arrested on 23.04.2023, there is no need to implead the Union of India as a respondent in the present petition and the application is accordingly dismissed.

CRWP 2757 of 2023

The petitioner has moved the present petition under Article 226 of the Constitution of India for issuance of a writ in the nature of *Habeas Corpus* for directing the respondents No. 2 to 7 to produce the

CRWP 2757 of 2023 (O&M) 2023:PHHC:057184 -2-

alleged *detenue* Amritpal Singh son of Tarsem Singh, who was allegedly detained by respondents No. 2 to 7 without any authority of law.

Learned Advocate General Punjab assisted by Mr. Aman Pal, Addl. A.G., Punjab, submits that the alleged *detenue* Amritpal Singh has been arrested on 23.04.2023 by following due process of law.

In view of the statement made by the learned Advocate General, Punjab, the petition has been rendered infructuous and is dismissed as such.

This Court appreciates the submissions made by Ms. Tanu Bedi, Amicus Curiae, who has rendered able assistance to this Court.

24.04.2023
amit rana

(N.S.SHEKHAWAT)
JUDGE

Whether reasoned/speaking : Yes/No
Whether reportable : Yes/No